

FIR no. 11647/20  
PS: Khajuri Khas  
State Vs. Shakir

22.12.2020.

Present: Ld. APP for the state.  
None for applicant.

Perusal of record shows that none has appeared in the present case since filing of this application. Several dates have already been given.

In this eventuality, the present application stands dismissed as not pressed.

File be consigned to record room.



(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
22.12.2020.

FIR no. 000194/19  
PS: Khajuri Khas  
State Vs. Unknown

22.12.2020.

Present: Ld. APP for the state.  
None for applicant.

Perusal of record shows that none has appeared in the present case since filing of this application. Several dates have already been given.

In this eventuality, the present application stands dismissed as not pressed.

File be consigned to record room.



(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
22.12.2020.

FIR no. 464/20  
PS: Gokalpuri  
State Vs. Mohd. Asif

22.12.2020.

**This is an application for grant of bail under Section 437 Cr.P.C. moved on behalf of applicant/accused Asif.**

Present: Ld. APP for the state.  
Ld. Counsel for applicant/ accused Asif.

Application seen. Submissions heard. Reply of IO also perused.

It is stated by the Counsel for accused that accused is in J/C since 28.10.2020 and chargesheet has already been filed.

Ld. APP for the state has opposed the bail application.

Considering the fact that recoveries in the case have already been effected and the investigation has been completed and chargesheet has already been filed and the fact that trial will take its own time, this Court deems it proper to allow the bail application of accused. Hence, the present application is allowed and applicant / accused namely Asif is admitted on bail on furnishing of bail bond and surety bond in the sum of Rs. 10,000/- with one surety of the like amount and subject to the following conditions:-

- (i) that he shall not threaten or influence the witnesses.
- (ii) that he shall not tamper with evidence.
- (iii) that he shall appear before the court on each and every date of hearing.

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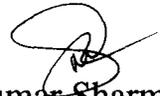


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- (iv) that he shall not involve in any other offence of similar kind.

Copy of this order be also sent to the jail superintendent concerned through what's app, e-mail and any other e-mode with immediate effect for information and necessary action on his part.

Application stands disposed off accordingly. Copy of this order be given dasti to counsel for applicant.



(Nitish Kumar Sharma)

MM-03/N-E/KKD Courts/Delhi

22.12.2020.

FIR no. 464/20  
PS: Gokalpuri  
State Vs. Shahrukh

22.12.2020.

**This is an application for grant of bail under Section 437 Cr.P.C. moved on behalf of applicant/accused Shahrukh.**

Present: Ld. APP for the state.

Ld. Counsel for applicant/ accused Shahrukh.

Application seen. Submissions heard. Reply of IO also perused.

It is stated by the Counsel for accused that accused is in J/C since 28.10.2020 and chargesheet has already been filed.

Ld. APP for the state has opposed the bail application.

Considering the fact that recoveries in the case have already been effected and the investigation has been completed and chargesheet has already been filed and the fact that trial will take its own time, this Court deems it proper to allow the bail application of accused. Hence, the present application is allowed and applicant / accused namely Shahrukh is admitted on bail on furnishing of bail bond and surety bond in the sum of Rs. 10,000/- with one surety of the like amount and subject to the following conditions:-

- (i) that he shall not threaten or influence the witnesses.
- (ii) that he shall not tamper with evidence.
- (iii) that he shall appear before the court on each and every date of hearing.
- (iv) that he shall not involve in any other offence of similar kind.



Copy of this order be also sent to the jail superintendent concerned through what's app, e-mail and any other e-mode with immediate effect for information and necessary action on his part.

Application stands disposed off accordingly. Copy of this order be given dasti to counsel for applicant.



(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
22.12.2020.

FIR no. 529/20  
PS: Shastri Park  
State Vs. Unknown

22.12.2020.

This is an application for release of vehicle bearing no. **DL-5S-CJ-5908** moved on behalf of applicant Ishrar.

Present: Ld. APP for the state.  
Counsel for applicant.

Report of IO perused.

The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. **DL-5S-CJ-5908** be released to the applicant Ishrar in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)** subject to the following conditions:

1. Vehicle in question be released to its applicant/ rightful owner/ registered owner only subject to furnishing of security bond/ indemnity bond to the satisfaction of the IO/SHO concerned;
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, engine number, chasis number, registered owner and necessary details of the vehicle;
3. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle;

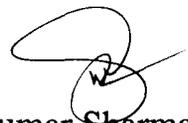
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4. The photographs should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over and the applicant;
5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rules;
6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.

Copy of this order be given dasti.



(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
22.12.2020.

FIR no. 14258/20  
PS: Gokalpuri  
State Vs. Vijay @ Mota

22.12.2020.

**This is an application for grant of bail under Section 437 Cr.P.C. moved on behalf of applicant/accused Vijay @ Mota**

Present: Ld. APP for the state.

Ld. Counsel for applicant/ accused Vijay @ Mota.

Application seen. Submissions heard. Reply of IO also perused.

It is stated by the Counsel for accused that accused is in J/C since 03.10.2020 and chargesheet has already been filed.

Ld. APP for the state has opposed the bail application.

Considering the fact that the investigation has been completed and chargesheet has already been filed and the fact that trial will take its own time, this Court deems it proper to allow the bail application of accused. Hence, the present application is allowed and applicant / accused namely Vijay @ Mota is admitted on bail on furnishing of bail bond and surety bond in the sum of Rs. 20,000/- with one surety of the like amount and subject to the following conditions:-

- (i) that he shall not threaten or influence the witnesses.
- (ii) that he shall not tamper with evidence.
- (iii) that he shall appear before the court on each and every date of hearing.
- (iv) that he shall not involve in any other offence of similar kind.

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Copy of this order be also sent to the jail superintendent concerned through what's app, e-mail and any other e-mode with immediate effect for information and necessary action on his part.

Application stands disposed off accordingly. Copy of this order be given dasti to counsel for applicant.



(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
22.12.2020.

22.12.2020.

**This is an application for grant of bail under Section 437 Cr.P.C. moved on behalf of applicant/accused Shahnawaz.**

Present: - Ld. APP for the state.

Ld. Counsel for applicant/ accused Shahnawaz.

Application seen. Submissions heard. Reply of IO also perused.

It is stated by the Counsel for accused that accused is in J/C since 27.07.2020 and chargesheet has already been filed.

Ld. APP for the state has opposed the bail application.

Considering the fact that the investigation has been completed and chargesheet has already been filed and the fact that trial will take its own time, this Court deems it proper to allow the bail application of accused. Hence, the present application is allowed and applicant / accused namely Shahnawaz is admitted on bail on furnishing of bail bond and surety bond in the sum of Rs. 20,000/- with one surety of the like amount and subject to the following conditions:-

- (i) that he shall not threaten or influence the witnesses.
- (ii) that he shall not tamper with evidence.
- (iii) that he shall appear before the court on each and every date of hearing.
- (iv) that he shall not involve in any other offence of similar kind.

  
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Copy of this order be also sent to the jail superintendent concerned through what's app, e-mail and any other e-mode with immediate effect for information and necessary action on his part.

Application stands disposed off accordingly. Copy of this order be given dasti to counsel for applicant.



(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
22.12.2020.

FIR no. 019856/20  
PS: Shastri Park  
State Vs. Unknown

22.12.2020.

This is an application for release of vehicle bearing no. **DL-12SF-8497** moved on behalf of applicant Abdul Wajid.

Present: Ld. APP for the state.  
Counsel for applicant.

Report of IO perused.

The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. **DL-12SF-8497** be released to the applicant Abdul Wajid in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)** subject to the following conditions:

1. Vehicle in question be released to its applicant/ rightful owner/ registered owner only subject to furnishing of security bond/ indemnity bond to the satisfaction of the IO/SHO concerned;
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, engine number, chasis number, registered owner and necessary details of the vehicle;
3. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle;

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4. The photographs should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over and the applicant;
5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rules;
6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.

Copy of this order be given dasti.



(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
22.12.2020.

FIR no. 291/20  
PS: Shashtri Park  
State Vs. Ashif

22.12.2020.

Present: Ld. APP for the state.

Ld. Counsel for applicant/ accused Ashif.

It is submitted by counsel for applicant/ accused that he wants to withdraw the present application due to some typographical error in the application.

In view of the submissions made by counsel for applicant, the present application is dismissed as withdrawn.

Application is disposed off accordingly.



(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
22.12.2020.

FIR no. 220/19  
PS: Gokulpuri  
State Vs. Sunil

22.12.2020.

Present: Ld. APP for the state.  
None for applicant

Perusal of record shows that none has appeared in the present case since filing of this application. Several dates have already been given.

In this eventuality, the present application stands dismissed as not pressed.

- File be consigned to record room.



(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
22.12.2020.